SC No. 56264/2016 FIR No. 268/2014 PS Anand Parbat State Vs. Devender

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Mahipal Singh, Ld. Counsel for the accused namely Devender, through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the accused submits that he has filed one application u/s 311 Cr.P.C. on the dedicated e-mail id of the court i.e. readerasj04west@gmail.com. He has also submitted that he has also filed written arguments on the dedicated e-mail id of the court. Reader is directed to check the same and take the printout and keep the same on record.

2 Bhor Contd....p/2

At this stage Ld. Counsel for the accused submits that he wants to withdraw his application u/s 311 Cr.P.C. and submits that any suitable date may be given for addressing final arguments since the case is at the stage of final arguments.

Ld. Addl. P.P. for the State prays that the accused may be directed to send request on dedicated e-mail id of the court for withdrawal of the abovesaid application.

Ld. Counsel for the accused submits that he shall send the said request on the dedicated e-mail id of the court well before the next date.

It is prayed on behalf of State that the matter may be posted for consideration of the abovesaid application u/s 311 Cr.P.C./ further proceedings and meanwhile accused may do the needful.

On request and in the interest of justice, put up for consideration/ further proceedings on 07.09.2020 through video conferencing, as prayed. Meanwhile, accused is directed to do the needful.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

Reader/Ahlmad shall ensure that causelist shall separately

Contd....p/2

indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused regarding the next date in this case. Copy of the order be also sent to the Ld. Counsel for the accused by e-mode for information.

(Manish Gupta) ASJ-04(West) Tis Hazari Courts/Delhi 20.08.2020

h

SC No. 463/2019 FIR No. 156/2019 PS Mundka State Vs. Viraj Rai

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has informed that no request for video conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 08.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail





address of the court i.e. <u>readerasj04west@gmail.com</u> and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)

ASJ-04(West) Tis Hazari Courts/Delhi 20.08.2020

Crl. Rev. No. 96/2018 Rashmi Raikhy Vs. State

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.1.

None for respondent no.2.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ arguments on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address

2018/2020

of the court i.e. <u>readerasj04west@gmail.com</u> and the same shall be considered and dealt with as per procedure prescribed by law.

C.A. No. 253/2019 Vinod Kumar Vs. State

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ arguments on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address

Contd....p/2

of the court i.e. <u>readerasj04west@gmail.com</u> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 344/2018 FIR No. 343/2017 PS Mundka State Vs. Pritam @ Sonu @ Bijli & Ors.

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has informed that no request for video

conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ P.E. on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived

2018/2020

SC No. 58081/2016 FIR No. 213/2016 PS Moti Nagar State Vs. Tarun @ Rinku & Ors.

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has informed that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived

SC No. 58186/2016 FIR No. 331/2016 PS Anand Parbat State Vs. Dharam Singh @ Billa

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has informed that no request for video conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

Kalanon

SC No. 318/2017 FIR No. 41/2017 PS Paschim Vihar East State Vs. Rahul Kumar

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has informed that no request for video

conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ P.E. on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived

2018/2020

20 8 2020

(Manish Gupta) ASJ-04(West) Tis Hazari Courts/Delhi 20.08.2020

SC No. 58225/2016 FIR No. 645/2016 PS Nihal Vihar State Vs. Shivam

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has informed that no request for video

conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived

Contd...p/2

20/8/2020

(Manish Gupta) ASJ-04(West) Tis Hazari Courts/Delhi 20.08.2020

SC No. 56871/2016 FIR No. 429/2015 PS Mundka State Vs. Suraj & Anr.

20.08.2020 The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Sh. Girish Giri, Ld. Addl. P.P. for the State. Present:

None for the accused persons.

Reader of the court has informed that no request for video

conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ P.E. on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived Contd...p/2

20/8/2020

Crl. Rev. No. 259/2019 Rachna Khanna Vs. State & Ors.

20.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.1.

None for remaining respondents.

Reader of the court has reported that no request for video

conference hearing has been received so far.

Record perused.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

2018/2020

address of the court i.e. <u>readerasj04west@gmail.com</u> and the same shall be considered and dealt with as per procedure prescribed by law.